

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 157/MP/2018
and IA No. 2 of 2019**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 18.5.2016 executed between Prayatna Developers Private Limited and NTPC Limited, for seeking approval of Change in Law events due to enactment of the GST Laws.

Petitioner : Prayatna Developers Private Limited (PDPL)

Respondents : NTPC Limited (NTPC) and Anr.

Date of Hearing : 7.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Ms. Poonam Verma, Advocate, PDPL
Ms. Aparajita Upadhyay, Advocate, PDPL
Shri Dipak Panchal, PDPL
Ms. Poorva Saigal, Advocate, NTPC
Ms. Tanya Sareen, Advocate, NTPC
Shri Ishpaul Uppal, NTPC

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsels for the Petitioner and the Respondent No.1, NTPC advanced extensive arguments in support of their contentions and reiterated the submissions made in their note on arguments.
3. Based on the request of learned counsel for the Petitioner, the Commission allowed the Petitioner to file its written submissions by 20.7.2020.
4. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

